IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-614/ND/2017

In the matter of:

Nuvoco Corporation Ltd

Vs.

WIG Brothers Constructions (P) Ltd

..PETITIONER

.. RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 08.2.2018

Coram:

R. VARADHARAJAN. Hon'ble Member (Judicial)

For the Petitioner

/applicant

: Mr. Gaurav Bahl, Advocate

For the Respondent/Corporate Debtor: : Mr. Aditya Narayan, Advocate

For the Intervener

ORDER

Learned Counsel for the petitioner is present. Pursuant to the Order dated 24.1.2018 passed by this Tribunal, it is represented by the Ld. Counsel for the petitioner that steps have been duly taken to serve the Corporate Debtor. Pursuant to the same, the Corporate Debtor is present and make its appearance through Mr. Aditya Narayan, Advocate who seeks time to file reply to the petition by the Corporate Debtor.

In view of the said representation, 10 days time is granted to the Corporate Debtor to file its reply with a copy in advance of the reply to be made available to the Ld. Counsel for the petitioner. Petitioner to file its rejoinder within a period of 7 days thereafter.

List on 09.3.2018.

(R. VÀRADHARAJAN) MEMBER (JUDICIAL)

Surjit